THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI JAIRAM RAMESH): (a) No, Sir. As per the India's State Forests Report, 2009, the total forest cover has increased from 677,088 km² to 690,171 km² between 2005 and 2007 assessment of forest cover.

(b) and (c) The steps taken to increase the forest cover under various schemes of Central and State Government include National Afforestation Programme, Integrated Forest Protection Scheme, Eco-Development Force (EDF) Scheme, Grants-in-Aid for Greening India Scheme, Gram Van Yojana (GVY) for afforestation on non forest lands, Assistance for Development of National Parks and Sanctuaries for afforestation, regeneration of degraded forests etc.

Violation of environmental laws by cement plants

2500. SHRI B.S. GNANADESIKAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the Central Pollution Control Board (CPCB) had stated that out of 128 cement plants in our country, 6 plants are non compliant with prescribed standard;
 - (b) if so, the details thereof;
- (c) the steps taken by Government against those companies which violated environmental laws; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Yes, Sir. The Central Pollution Control Board (CPCB) has identified that out of 128 cement plants in our country, 6 plants are not complying with the prescribed emission standards. The non-compliant cement plants are:-

- (i) Cement Corporation of India, Bokajan, Assam
- (ii) Bagalkot Cement and Industries Ltd., Bagalkot, Karnataka
- (iii) Travancore Cement Ltd., Kottayam, Kerala
- (iv) Orient Cement, Devpur, Adilabad, Andhra Pradesh
- (v) Keymore Cement Works (ACC Ltd.), Keymore, Madhya Pradesh
- (vi) Jamul Cement Works (ACC Ltd.), Durg, Chhattisgarh

(c) and (d) The CPCB has issued 'directions' under 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 for necessary action against the first five of the above mentioned non-compliant cement plants. The CPCB has issued 'directions' under section 5 of the Environment (Protection) Act, 1986 to M/s Jamul Cement Works (ACC), Durg, Chhatisgarh directly directing it to take pollution control measures so as to ensure compliance with the emission standards.

Green house gas emission

†2501. SHRI RAJIV PRATAP RUDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has any record of State-wise green house gas emission in the country and its adverse effect on environment and on mankind;
 - (b) if so, the details thereof;
- (c) whether Government has any plan to check green house gas emitted from crops and their waste; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) State-wise record of greenhouse gas emissions in the country is not maintained by government. However, data on national green house gas inventories of anthropogenic emission for the base year 1994 is available as a part of the India's Initial National Communication to the United Nations Framework Convention on Climate Change (UNFCCC), 2004.

As per the report of Intergovernmental Panel on Climate Change (IPCC), Green House Gas (GHG) emission causes warming and induces many changes in the Global Climate System with likelihood of causing adverse impacts in various sectors such as water resources, agriculture, forests, natural eco-systems, coastal zones, health, energy and infrastructure.

(c) and (d) There is no plan to check green house gas emission from crops and their waste.

Clearance to OMCL

2502. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

†Original notice of the question was received in Hindi.